

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Application No 1417/86(T)
(W.P. No 705/85)

Dated the Aug, 1986

To

Sh. Somu Shekara,
C/O Sh. B.A. Rajarao Scindia,
Advocate for Applicant,
No. 617, Rajeshwari Market,
Avenue Road,
Bangalore - 560 002

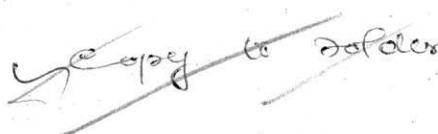
1. The Director,
National Aeronautical Laboratory, (Respdt. - 1)
Kodihalli, Bangalore - 560 017
(Respdt. - 1)
2. The Director General,
Council of Scientific and Industrial Research,
Rafi Marg, New Delhi - 110001 (Respdt. - 2)
3. Senior Central Govt. Standing Counsel,
High Court Buildings,
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THIS
TRIBUNAL IN APPLICATION NO 1417/86(T)
(WRIT PETITION NO 705/85)

Please find enclosed herewith the copy of the Order/
~~Interim-Order~~ passed by this Bench of the Tribunal on 18-8-86
in the abovesaid application.

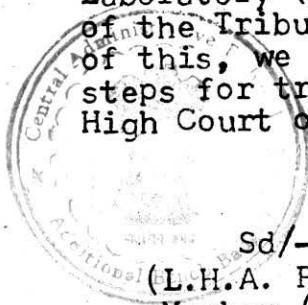

SECTION OFFICER
(JUDICIAL)

Encl: As above


Copy to docket

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE
TRIBUNAL, BANGALORE BENCH ON 18-8-86 IN
APPLICATION NO. 1417/86(I) (WRIT PETITION NO.
705/85). SOMASHEKARA VERSUS THE DIRECTOR
NATIONAL AERONAUTICAL LABORATORY AND ANOTHER

" Counsel on both sides are agreed that this Bench has no jurisdiction over this Writ Petition transferred from High Court of Karnataka to this Bench under Section 29 of the Central Administrative Tribunals Act, 1985, since no notification has been issued under Section 14(2) of the said Act relating to the National Aeronautical Laboratory (NAL) conferring jurisdiction on this Bench of the Tribunal to entertain the writ petition. In view of this, we direct the Registrar of this Bench to take steps for transferring the writ petition back to the High Court of Karnataka.



Sd/-
(L.H.A. Rego)
Member (AM)
18-8-86

Sd/-
(Ch. Ramakrishna Rao)
Member (JM)
18-8-86

True Copy
SECTION OFFICER
18-8-86
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE